

ITEM NO.13 Court 9 (Video Conferencing) SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 18912/2020

(Arising out of impugned final judgment and order dated 06-11-2019 in FA No. 327/2017 passed by the High Court of Judicature at Allahabad)

SURENDRA PRATAP SINGH Petitioner(s)

VERSUS

VISHWARAJ SINGH Respondent(s)

(FOR ADMISSION and I.R. and IA No.88721/2020-CONDONATION OF DELAY IN FILING and IA No.88723/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.88725/2020-EXEMPTION FROM FILING O.T.)

Date : 28-10-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Sanchar Anand, Adv.
Mr. Anant Kumar Vatsya, Adv.
Mr. Shiv Kumar, Adv.
Mr. Binod Kumar Singh, Adv.
Mr. Devendra Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing c/c of the impugned judgment and official translation are allowed.

IA No.88721/2020-CONDONATION OF DELAY

Learned counsel for the petitioner has drawn our attention to para 3 of the application to contend that while the impugned

judgment was delivered on 06.11.2019, it was uploaded on the website of the High Court only in the month of May, 2020.

We call upon the Registrar General of the Allahabad High Court to inform us of the reason why there has been such inordinate delay in uploading the judgment on the website and the report be submitted to us within three weeks.

SLP [C] DIARY NO.18912/2020

Subject to the orders to be passed in the aforesaid application, let notice issue to the respondent returnable in four weeks as it is submitted that the parties have been living apart for 13 years and the marriage has irretrievably broken down.

(ASHA SUNDRIYAL)
AR-CUM-PS

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR